

13.04½ hrs.

*[English]***BUSINESS ADVISORY COMMITTEE****Forty-Ninth Report**

THE MINISTER OF WATER RESOURCES AND
MINISTER OF PARLIAMENTARY AFFAIRS (SHRI
VIDYACHARAN SHUKLA) I beg to move

"That this House do agree with the Forty-ninth
Report of the Business Advisory Committee
presented to the House on the 28th April, 1995"

MR DEPUTY-SPEAKER The question is

"That this House do agree with the Forty-ninth
Report of the Business Advisory Committee
presented to the House on the 28th April, 1995"

The motion was adopted

13.05 hrs.

*[English]***TECHNOLOGY DEVELOPMENT BOARD BILL***

THE MINISTER OF STATE IN THE MINISTRY OF
FINANCE (SHRI M V CHANDRASHEKHARA MURTHY)
Sir I beg to move for leave to introduce a Bill to
provide for the constitution of a Board for payment of
equity capital or any other financial assistance to
industrial concerns attempting commercial application
of indigenous technology or adopting imported
technology to wider domestic applications and for
matters connected therewith or incidental thereto

MR DEPUTY-SPEAKER The question is

'That leave be granted to introduce a Bill to
provide for the constitution of a Board for
payment of equity capital or any other financial
assistance to industrial concerns attempting
commercial application of indigenous
technology or adopting imported technology to
wider domestic applications and for matters
connected therewith or incidental thereto'

The motion was adopted

SHRI M V CHANDRASHEKHARA MURTHY
introduce the Bill

*[English]***RESEARCH AND DEVELOPMENT CESS
(AMENDMENT) BILL***

THE MINISTER OF STATE IN THE MINISTRY OF
FINANCE (SHRI M V CHANDRASHEKHARA MURTHY)
Sir, I beg to move for leave to introduce a Bill to amend
the Research and Development Cess Act, 1986.

MR DEPUTY-SPEAKER The question is

"That leave be granted to introduce a Bill to
amend the Research and Development Cess
Act, 1986"

The motion was adopted

SHRI M V CHANDRASHEKHARA MURTHY
introduce the Bill

13.06 hrs.

*[English]***MATTERS UNDER RULE 377****(i) Need for Early Reimbursement of Backward
Area Industrial Subsidies to the Government
of Arunachal Pradesh**

SHRI LAETA UMBREY (Arunachal East) Mr Deputy
Speaker, Sir, the industries of the most backward State
of Arunachal Pradesh which were set up long before
the economic liberalisation, are facing acute financial
problems due to non-payment of transport and other
backward area subsidies. Instead of new industries
being set up to avail the economic package announced
by the Government, many small scale units have been
closed down. As per the directive of the Central
Government, the State Government paid a sum of Rs
3,20,00,639 to the industries through Arunachal Pradesh
Industrial Development and financial Corporation with
its limited resources. The issue regarding early
reimbursement has been raised in the House and at
many other forums. But only an amount of Rs 67,66,653/
- was reimbursed last year. If remedial measures are
not taken urgently with proper subsidies and
concessions to the backward States, economic
imbalance will make peace-loving people unrest.
Therefore, I urge the Government to reimburse the
balance amount at the earliest and continue the subsidy
system at least for another ten years for the North
Eastern region.

**(ii) Need to lift the ban on setting up of industries
in Dhanu Taluka, Thane district, Maharashtra.***[Translation]*

SHRI RAM NAIK (Bombay North) Dahanu Taluka
in Thane district of Maharashtra has been declared as

"ecologically fragile area" by the Ministry of Environment and Forest vide its Notification dated 8th February, 1991 and not only in Dahanu Taluka only but a ban has been imposed in the 25 km. area surrounding Dahanu Taluka on setting up of any industry. It is really surprising that this ban has been imposed after giving clearance to a big Thermal Power Plant of 500MW at Dahanu which will consume 1250 tonne coal daily. There is Tarapur Atomic Power Plant at Palghar Taluka which is a big industrial area of Maharashtra Industrial Development Corporation and consists of several units of industries in the private sector. There are about 600 industrial units in this area and most of them are situated in tribal areas like Talasari, Jawhat, Vada and Palghar.

Not only industries but local people are also facing great difficulties due to this ban because their employment opportunities have been curtailed. Many Gram Panchayats, Taluka Panchayats, MLAS, MPs and industrial organisations of this area have submitted their representations to the State Government to help them in lifting the ban. After pondering over pros and cons of this ban, the State Government forwarded it to the Central Government for reconsideration and lifting the ban. Then Central Government agreed to the proposal of reconsideration and constituted a 9 member committee to review the ban and asked it to make its recommendations by 31st January 1995.

Three months have passed but so far the Central Government has not made any announcement about the decision taken in this regard. People of this area have a feeling of resentment on this issue. Therefore, I request the Minister of Environment and Forest to take a positive decision on it without any further delay.

(III) Need to Allocate Necessary Funds to the Government of West Bengal for Completion of Link Road Connecting NH 34 AT Gazole In Malda District of West Bengal

[English]

SHRI SUBRATA MUKHERJEE (Raiganj) : There is a long-standing proposal of Department of Surface Transport, Government of India to connect NH-31 in Purnea district of Bihar to NH-34 at Gazole in Malda district of West Bengal. Kora, a place near Purnea was selected as the junction place of the connecting road at NH-31. Similarly, Gazole in Malda district was selected as the junction place of the same connection road with NH-34.

For same purpose, necessary fund was allocated to Bihar Government for the construction of the aforesaid connecting road covering 23 km. from Kora in Purnea district to Paranpur in Katihar district, both in Bihar. But surprisingly funds have not been allocated till now to

Government of West Bengal for the construction of the remaining part of the proposed road from Paranpur to Harishchandrapur covering only 11 km. in length. After Harishchandrapur to the rest of the part is State Highway may require some widening only.

I urge upon the Central Government to allocate necessary funds to the State Government for the completion of the above-mentioned connecting road at the earliest. Moreover, my specific suggestion is to make the junction place of the said connecting road with NH-34 at Itahar in the district of Uttar Dinajpur in place of Gazole which will reduce the distance of the connecting road up to 40 km. approximately. And for this purpose construction of only one bridge on Mahananda river at Churaman in Uttar Dinajpur and Asapur in Malda district will be required.

(iv) Need to Set UP a Carpet Technology Institute at Bhavani in Periyar District of Tamil Nadu

SHRI P.G. NARAYANAN (Gobichettipalayam) Bhavani in Periyar district of Tamil Nadu which is in my Constituency, is a growing holy town and the main industry here is weaving of handloom carpets. The carpets produced here have an international fame and 90 per cent of the population is engaged in carpet weaving. The carpets are woven in cotton and the costlier one in silk. The designs and embroidery work are very attractive. Though Bhavani is a small municipal town, on account of these industries, it has got a Grade-I Head Post Office.

Bhavani town has got all facilities and amenities as it is situated on the trunk main road connecting Madras-Cochin Harbour; Bhavani-Mysore/Bangalore/Madras/Pondicherry etc. Keeping in view, the weaving industry, I suggest the opening of an Institute of Carpet Technology at Bhavani. This is a long felt demand of the people of the weaving community and will ameliorate the condition of a lot of people from the weaving community and open up new avenues of employment for them

(v) Need to Take Remedial Measures to Root Out the Evil of Female Infanticide and Foeticide

SHRI P.P. KALIAPERUMAL (Cuddalore) : We are in the middle of the SAARC Decade of the Girl Child. Survival, protection and development are the major goals of our National Action Plan of the SAARC Decade. Right to survival includes right to life, the basic human right.

There are national and international laws, conventions and declaration, projects and programmes and schemes of cradles and creches to protect children and prohibit female foeticide and infanticide.